



\$~79

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 253/2025 & CM APPLN. 1194/2025**

KARIX MOBILE PRIVATE LIMITED

.....Petitioner

Through: Mr. Jayant Mehta, Sr. Advocate &
Mr. Shashank Garg, Sr. Advocate
alongwith Mr. Tomu Francis, Mr.
Aseem Chaturvedi, Mr. Shivank
Diddi, Mr. Arsh Alok, Mr. Raghav
Bhatia & Ms. Jasleen Virk,
Advocates.

versus

UNION OF INDIA & ORS

.....Respondents

Through: Mr. Vikram Jetly, CGSC with Ms.
Shreya Jetly, Advocate and Mr.
Aakash Pathak, GP for R-1/UOI.
Ms. Shweta Bharti, Mr. Rohit Jolly,
Ms. Bheeni Goyal and Mr. Raghav
Goyal, Advocates for R-2.
Mr. Rajesh Kumar Gautam, Mr.
Anant Gautam, Mr. Dinesh Sharma,
Mr. Likivi K. Jhakalo, Mr. Deepanjali
Choudhary and Mr. Kushagra Nilesh,
Advocates for R-3.
Mr. Mohan Singh and Ms. Vishakha,
Advocates for R-4.

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE TUSHAR RAO GEDELA

ORDER

03.02.2025

%

1. After hearing learned counsel for the parties at some length, we find it apposite to direct the Director, Indian Institute of Technology (IIT), Delhi to nominate an Expert Committee comprising of two members to look into the



issue of technical glitch on the portal of Government e-Marketplace (GeM) at the relevant time. The necessary logs, screenshots and other relevant technical material shall be made available by the petitioner as also the respondent no.2/GeM to the said Expert Committee. The parties are directed to give their contact numbers to the Director, IIT, Delhi to enable them to furnish the requisite documents/records. The same be done within a period of two days. The Expert Committee so nominated shall render its opinion and submit a Report before the Registrar General of this Court within a period of 10 days from the expiry of the aforesaid two days. The Registrar General shall furnish copy of the said Report to the learned counsel representing the parties within a day thereafter.

2. The parties may file its objections, if so required, to the said Report within three days thereafter.
3. The remuneration of the members of the Expert Committee is fixed at Rs.1,00,000/-, which is to be paid by the petitioner through Director, IIT, Delhi.
4. Parties shall extend all cooperation to the Expert Committee so constituted by the IIT, Delhi as and when required by the said Committee.
5. Registry to communicate this order to the Director, IIT, Delhi forthwith.
6. List before Court on 20.02.2025.

DEVENDRA KUMAR UPADHYAYA, CJ

TUSHAR RAO GEDELA, J

FEBRUARY 3, 2025/rl